

**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE
BENCH AT KOLKATA**

ORIGINAL APPLICATION NO. 136/2015 EZ

IN THE MATTER OF:

SUBHAS DUTTA

....APPLICANT

VERSUS

STATE OF WEST BENGAL & ORS.

....RESPONDENTS

NDOH: 25.01.2022

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FILED BY:

Date: __.01.2022

MSB

Madhumita Bhattacharjee

Counsel on behalf of the Respondent No. 3

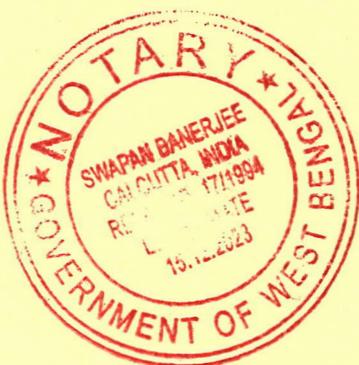
212 Ansal Bhawan, 16, K.G. Marg,

New Delhi-110001

D/2074/1999

Mob. 9811785211

Email-office.advocate.madhumita@gmail.com



24 JAN 2022

**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE
BENCH AT KOLKATA**

ORIGINAL APPLICATION NO. 136/2015 EZ

IN THE MATTER OF:

SUBHAS DUTTA

....APPLICANT

VERSUS

STATE OF WEST BENGAL & ORS.

....RESPONDENTS

**COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT
NO. 3 IN PURSUANCE OF THE ORDER DATED 01.12.2021**

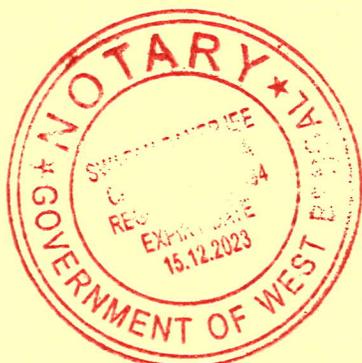
I, Gopal Chandra Paul, son of Shri Hazarilal Paul , aged about 57 years, working as Deputy Secretary, Department of Forests, Government of West Bengal, having office at Aranya Bhawan, LA-10A, Sector-III, Salt Lake, Kolkata-700106, presently at Kolkata do hereby solemnly affirm and state as follows:

1. That I am holding the post of the Deputy Secretary, Department of Forests, Government of West Bengal. I have made myself acquainted with the facts and circumstances of the instant Original Application and have gone through the documents pertaining to the subject matter of the instant application. Hence, I am duly authorized on behalf of the Respondent No.3 and competent to file the instant affidavit before this Hon'ble Tribunal.

2. Vide order dated 01.12.2021, this Hon'ble Court was pleased to crystallize the two surviving issues in the present OA which are as follows:

(i) Relating to Stone crushers on Laity River;

With reference to the above-mentioned allegation, it is stated that the said land does not fall under the jurisdiction of the Forest Department.



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(ii) Illegal construction in the Buxa Tiger Reserve.

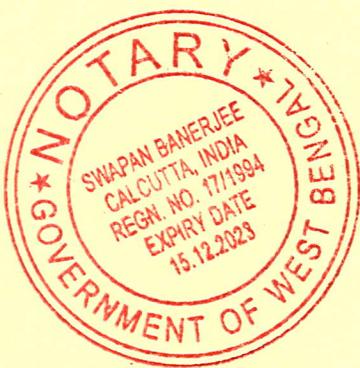
The allegations of the applicant were as follows:

- a. In the core areas of Buxa Tiger Reserve illegal Tourist Lodges/Hotels/Guest Houses/Home stay have been set-up both under private as well as Govt. (State) ownership.**
- b. Chief Secretary, vide affidavit dated 25.10.2017 (pages 544 to 567) and State Forest Department, vide affidavit dated 28.08.2017 (pages 501 to 522) have admitted that in Buxa Tiger Reserve there are 69 of such establishments under private ownership and 20 (16+4) under the management of Govt. West Bengal.**

With reference to the allegations made above by the Applicant in his statement, the Forest Department reported that status report was filed from time to time giving detailed documents as Respondent No. 3 answering the above-mentioned allegations on 10th May 2016, 28th August 2017, 12th October 2017, 09th February 2018, 24th April 2018, 26th June 2018, 12th April 2021 respectively, before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

That the commercial tourist lodges which are the subject matter of this litigation are being operated by private persons. The activities of these lodges are confined to areas which were once 'Forest Villages' but then those have been designated as 'Revenue Villages' vide Notification No. 2802-L.P. dated 17.10.2014 under Clause(7) of Section 3 of the Land Registration Act, 1876.

- a. Measures have been taken to stop encroachment in Buxa Tiger Reserve. The 69 numbers of lodges and



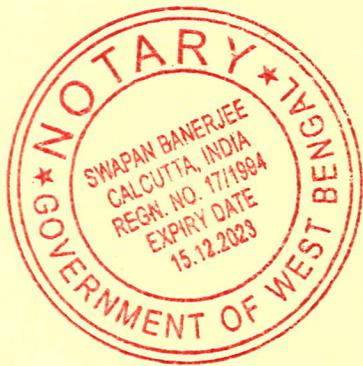
24 JAN 2022

Home Stays which were operating from different areas under Buxa Tiger Reserve (East) & (West) Division by fixed Demand holders were issued notice in pursuance of the Order of this Hon'ble Tribunal, vide Deputy Field Director, Buxa Tiger Reserve (East) Division's Memo No. 2886/15-230 dated 25.09.2017 and Deputy Field Director, Buxa Tiger Reserve (West) Division's No. 2989/18-4 dated 25.09.2017. Both the notices were served to the incumbents concerned through the Superintendent of Police, Alipurduar District (Memo No. 2174/E/PA dated 09.10.2017 & Memo No. 2175/E/PA dated 09.10.2017). A copy of the said notice issued by the Deputy Field Director, Buxa Tiger Reserve (East) & (West) Division vide its Memo No. 2886/15-230 and Memo No. 2989/18-4 dated 25.09.2017 respectively along with letter issued by Superintendent of Police, Alipurduar District vide Memo no. 2174/E/PA and Memo No. 2175/E/PA dated 09.10.2017 respectively is annexed hereto collectively and marked as **"ANNEXURE R/1"**.

- b. It is further stated that 20 establishment under the Government of West Bengal namely Tourism, PWD and Irrigation Department at Jainti and the homestays in Buxa Tiger Reserve are closed as on date. Copies of the photographs depicting the homestays closed are annexed hereto and marked as **"ANNEXURE R/2"**.

As per report of the Forest Department:

- (i) Notices were issued to private owners of the Tourist Lodges, Hotels and Restaurants by the Deputy Field Director (East) Division's memo number 2989/18-4 dated 25.09.2017. These



24 JAN 2022

notices were served through the Superintendent of Police, Alipurduar.

- (ii) All the sixty nine (69) Tourist Lodges, Hotels, and Restaurants operated by the private owners are confined to enclave Revenue Villages which were earlier Forest Villages. There are thirty seven (37) such villages inside the Forest areas of Buxa Tiger Reserve and have been notified as Revenue Village vide Notification No. 2802-L.P. dated 17.10.2014. These Revenue Villages are no more under the administrative control of Forest Department.
- (iii) With reference to the newspaper report published in Bengali News Paper of North Bengal, 'Uttarbanga Sangbad' dated 16.11.2021, Assistant Field Director was asked to do the field inspection. During the inspection, it was revealed that there were three upcoming illegal constructions under the ownership of Sri Niki Thapa, Sri Kancha Mangar and Sri Umashankar Dubey. Notices to said effect were earlier issued on 17.01.2021 by the Range Officer, Jayanti Range. A copy of the notice vide letter dated 17.01.2021 issued by the Range Officer, Jayanti Range is annexed hereto and marked as **"ANNEXURE R/3"**.
- (iv) Subsequently, a notice has also been served on 16.11.2021 to Sri Niki Thapa, Sri Kancha Mangar and Umashankar Dubey, vide memo No. 425, 426 & 427/JNT-28, requiring them to prove the legality of the construction as above mentioned. A copy of the notice vide memo No. 425, 426 & 427/JNT-28 dated 16.11.2021 to Sri Niki Thapa, Sri Kancha Mangar and



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Umashankar Dubey is annexed hereto and marked as **“ANNEXURE R/4”**.

- (v) Moreover, on 16.11.2021, a team of forest officials, including the Assistant Field Director, Buxa Tiger Reserve (East) Division, Range Officer, Jayanti Range and other forest staff along with police personnel tried to demolish the illegal structures but could not complete the same due resistance from local people. An F.I.R. was lodged in the Kalchini Police Station, Alipurduar regarding the incident which occurred on 26.11.2021 vide Memo No. 454/Jainti-15. A copy of the F.I.R. lodged in the Kalchini Police Station, Alipurduar regarding the said incident is annexed hereto and marked **“ANNEXURE R/5”**.



- c. Vide order dated 27.07.2017, Court had directed to demolish the Tourist Lodge being run in the name of “Camping Station” but not implemented.***

With reference to the above-mentioned allegation made by the Applicant, it is reported by the Tourism Department that it has issued memo to stop booking of “Camping Station” for tourists in Jayanti area and, at present, no tourist is allowed to use the said “Camping Station”. The Tourism Department has filed a review petition being R.A. No. 23/EZ/2017 before this Hon’ble Tribunal with a prayer to review the order of demolition of “Camping Station”.

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d. Vide order dated 25.04.2018 Court had directed to file Buxa Tiger Conservation Plan 2016-17 with copy to all the parties but not given to any of the parties so far.

With reference to the above-mentioned allegation made by the Applicant, it is reported by the Forest Department that six copies of Buxa Tiger Conservation Plan were submitted before the Hon'ble Tribunal through Affidavit dated 26.06.2018.

e. Stone/boulder lifting is continuing in full swing from Jayanti River within Buxa.

With reference to the above-mentioned allegation made by the Applicant, it is stated by the Forest Department that no illegal surface collection of boulders/stones is done from Jayanti River in Forest areas. There are no illegal mines in Buxa Tiger Reserve.

f. At Present Hundreds of New Establishments Have Come-Up and In the Name of Tourism There Is Extreme Tourism In Buxa.

An exercise to demolish the illegal structures was under taken by a team headed by the Chief Conservator of Forests & Field Director, Buxa Tiger Reserve, Deputy Field Directors, Buxa Tiger Reserve (East) Division and Assistant Field Director, Buxa Tiger Reserve (East) Division along with forest and police personnel. The illegal structures were demolished successfully on 08.12.2021. Copies of the photographs showing the pre and post demolished structure is annexed hereto and marked as "ANNEXURE R/6" alongwith the copy of the Newspaper reporting on the demolition drive are annexed hereto and marked as "ANNEXURE R/7".



24 JAN 2022

c. It is further submitted that the muck & debris from the demolition site is being removed to restore the area to its original form. The Chief Conservator of Forests & Field Director, Buxa Tiger Reserve, has also issued strict instructions to monitor any kind of illegal constructions in the name of homestays or otherwise to the Deputy Field Director (East) & (West) Division & asked to seek the help of Police as and when required. A copy the of direction issued by The Chief Conservator of Forests & Field Director, Buxa Tiger Reserve vide its letter dated 17.01.2022 is annexed hereto and marked as **"ANNEXURE R/8"**.



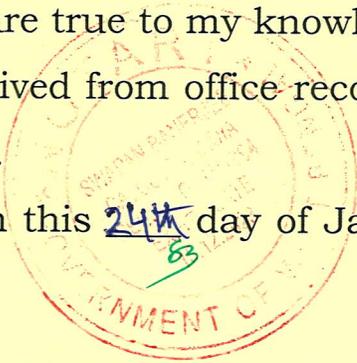
3. In view of the submissions made hereinabove, it is evident that nothing further survives in qua the present issue. Therefore, this Hon'ble Tribunal may be pleased to dispose off the matter.
4. It is therefore, most respectfully prayed that nothing survives in this matter and the same may be disposed off. It is prayed accordingly.

Gopal Ch. Paul.
DEPONENT

VERIFICATION:

I, the above named defendant do hereby verify that the contents of the paragraphs are true to my knowledge and are based on information as derived from office records and rest are my humble submissions.

Verified at Kolkata by me on this 24th day of January, 2022 at Kolkata.



Solemnly affirmed and declared before me on identification

Swapan Banerjee *Gopal Ch. Paul.*

SWAPAN BANERJEE
Notary, Calcutta, India
Govt. of W.B. Regn. No: 17/1994
D-18/1, Karunamoyee Housing
Estate, Calcutta-700 091

SWAPAN BANERJEE
Notary, Calcutta, India
Govt. of W.B. Regn. No: 17/1994
D-18/1, Karunamoyee Housing
Estate, Calcutta-700 091

DEPONENT
G. C. PAUL, WBSS
Deputy Secretary
Department of Forests
Government of West Bengal

24 JAN 2022

-983-

Serving Notice -

Compliance

4-1



ANNEXURE R/1

GOVERNMENT OF WEST BENGAL
DIRECTORATE OF FORESTS
OFFICE OF THE DEPUTY FIELD DIRECTOR
BUXA TIGER RESERVE (EAST) DIVISION
Phone: 03564-256005, Fax: 03564-257269, E-mail: dfdbtre@gmail.com

No. 2886 / 15-230

Dated, Alipurduar, the 25/9 /2017

To
The Superintendence of Police
Alipurduar

Sub :- Compliance of Order issued by the Hon'ble National Green Tribunal, Eastern Zonal Bench, Kolkata dt. 31st Aug-2017-Regarding

Please find enclosed herewith the list of notices issued in compliance with the order of the Hon'ble National Green Tribunal dated 31st August 2017 in the matter of Subhas Datta Vs State of West Bengal and others O.A. No136/2015/EZ & M.A.No. 191/2017/EZ Subhas Datta Vs State of West Bengal & Others. O.A. 134/2017/PB/2017/EZ Tribunal or its own motion -Vs State of West Bengal & oth. and in reference to the Additional Principal Chief Conservator of Forest, Wildlife memo no-401 WL FR-87 2016 Dt.20.09.2017 & Chief Conservator of Forest and Field Director, Buxa Tiger Reserve memo no 717 28-55 dt.20.09.2017.

You are hereby requested to kindly arrange to serve the notice through your local Police Station in respective jurisdiction. The mobile number of respective Range officers is also provided herewith for identification of the establishment, if needed.

Encl: Annexure I


Deputy Field Director,
Buxa Tiger Reserve (East).

No. / Dated, Alipurduar, the /2017

Copy forwarded for information and taking necessary action to:-

1. The Principal Chief Conservator of Forests, Wildlife & Chief Wildlife Warden, West Bengal.
 2. The Additional Principal Chief Conservator of Forest, Wildlife.
 3. The Chief Conservator of Forest & Field Director, Buxa Tiger Reserve.
 4. The District Magistrate, Alipurduar.
 5. The Range Officer, Buxaduar Range (Mob. 9593190355)
 6. The Range Officer, Jainty Range (Mob.7478356534)
- } They are requested to keep a liaison with the Officer-in-Charge of respective Police Station for serving the notice

Deputy Field Director,
Buxa Tiger Reserve (East).

GOVT. OF WEST BENGAL
OFFICE OF THE SUPERINTENDENT OF POLICE
ALIPURDUAR

Memo No : 217A /E/PA

Date : 9/10 /17.

To
The Deputy Field Director,
Buxa Tiger Reserve (East Division),
Alipurduar.

Ref : Your Memo No. 2886/15-230 dated 25.09.2017.

With reference to the above, please find enclosed herewith 52 numbers of receipt copies of notices which were sent to this office for serving to the addressee by the respective Police Station. Accordingly the same was served by the Kalchini Police Station properly and get receipt from them.

So, I am returning the 52 numbers of receipt copies of the notice for your ready reference.

A. N. Das
Superintendent of Police
Alipurduar



46
114

-985-



OFFICE OF THE AM
FIELD DIRECTOR
BUXA TIGER RESERVE
REG. NO. 1838
FIELD NO. 28-87
DATE 13/10/2017

GOVERNMENT OF WEST BENGAL
DIRECTORATE OF FORESTS
OFFICE OF THE DEPUTY FIELD DIRECTOR
BUXA TIGER RESERVE (WEST) DIVISION

Phone: 03564-255129, Fax: 03564-255129, E-mail: dfdbtrw@gmail.com

No. /18-4

Dated, Alipurduar, the 25/09 /2017

To
The Superintendent of Police
Alipurduar

Sub :- Compliance of Order issued by the Hon'ble National Green Tribunal, Eastern Zonal Bench, Kolkata dt. 31st Aug-2017-Regarding

Please find enclosed herewith the list of notices issued in compliance with the order of the Hon'ble National Green Tribunal dated 31st August 2017 in the matter of Subhas Datta Vs State of West Bengal and others O.A. No136/2015/EZ & M.A.No. 191/2017/EZ Subhas Datta Vs State of West Bengal & Others, O.A. 134/2017/PB/2017/EZ Tribunal or its own motion -Vs State of West Bengal & oth. and in reference to the Additional Principal Chief Conservator of Forest, Wildlife memo no 4401/WL/3R-87/2016 Dt.20.09.2017 & Chief Conservator of Forest and Field Director, Buxa Tiger Reserve memo no 717/28-55 dt.20.09.2017.

You are hereby requested to kindly arrange to serve the notice through your local Police Station in respective jurisdiction. A list of Range officer along with their contact number also attached for identification of the establishment, if needed.

An acknowledgement /receipt copy may please be sent to this office.

- Encl:1. The order copy of the National Green Tribunal,
Eastern Zone Bench, Kolkata.
2. Contact Number of Range Officers
3. Acknowledgement/Receipt copy of the Recipient.
4. Notice 17 nos. of the Lodge Owners.

Sd/- Kalyan Rai, IFS

Deputy Field Director,
Buxa Tiger Reserve (West).

No. 2989 /18-4

Dated, Alipurduar, the 25/09 /2017

Copy forwarded for information and taking necessary action to:-

1. The Principal Chief Conservator of Forests (Hoff), West Bengal.
2. The Principal Chief Conservator of Forests, Wildlife & Chief Wildlife Warden, West Bengal.
3. The Additional Principal Chief Conservator of forest, Wildlife.
- ✓ 4. The Chief Conservator of Forest & Field Director, Buxa Tiger Reserve.
5. The District Magistrate, Alipurduar.
6. The Range Officer, West Rajabhatkhawa Range
7. The Range Officer, East Damanpur Range
8. The Range Officer, Pana Range

They are requested to keep a liaison with the Officer-in-Charge of respective Police Station for serving the notice.


Deputy Field Director,
Buxa Tiger Reserve (West).

- 986, -



SAVE GREEN SEE DREAM

Government of West Bengal

Directorate of Forests
Office of the Deputy Field Director.
Buxa Tiger Reserve (West)

Alipurduar Court * 736 122, Dist. Alipurduar.
Phone No. 255129. Fax-255129. E-mail- dfdbtrw@gmail.com

সবুজ রক্ষা, স্বপ্ন দেখা

OFFICE OF THE
FIELD DIRECTOR
BUXA TIGER RESERVE
REG. NO. 1830
FIELD NO. 28-87
DATE 12/10/2017

Memo No: 3011...../18-4

Dated, Alipurduar Court, the 11.10.2017.

To ✓ 1) The Chief Conservator of Forests
& Field Director, Buxa Tiger Reserve.
2) The District Magistrate,
Alipurduar.

Sub : Compliance of Order issued by the Hon'ble National Green Tribunal, Eastern Zonal Bench,
Kolkata dated 31st August, 2017 - regarding.

Enclosed kindly find herewith a photocopy of letter received from the Superintendent of Police,
Alipurduar vide memo No. 2175/E/PA, dated 09.10.2017 regarding the above subject.

This is for your kind information.

Encl : As above.


Deputy Field Director,
Buxa Tiger Reserve (West)

①
MK/17

GOVT. OF WEST BENGAL
OFFICE OF THE SUPERINTENDENT OF POLICE
ALIPURDUAR

Memo No : 2175 /E/PA

Date : 9/10 /17.

To
The Deputy Field Director,
Buxa Tiger Reserve (West Division),
Alipurduar.

Ref : Your Memo No. 2989/18-4 dated 25.09.2017.

With reference to the above, please find enclosed herewith 17 numbers of receipt copies of notices which were sent to this office for serving to the addressee by the respective Police Station. Accordingly the same was served by the Kalchini Police Station properly and get receipt from them.

So, I am returning the 17 numbers of receipt copies of the notice for your ready reference.

A. N. Das
Superintendent of Police
Alipurduar

*NOT file
1 copy shall be sent
to P.S., B.T.R. for
DM, Alipurduar for
reference.*



SAVE & REPLY
SEE D. I/AM



**Government Of West Bengal
Directorate Of Forest**

Office Of The Deputy Field Director, Buxa Tiger Reserve (East Division)

Tel. No. (03564) - 256005(o); FAX No. 03564-257269; e_mail: dfdbtre@gmail.com

No. 2018 15 - 230

Dated, Alipurduar Court, the 11 / 10 / 2017

- To:
- 1) The Chief Conservator Of Forests & Field Director, Buxa Tiger Reserve.
 - 2) The District Magistrate, Alipurduar.

Sub : Compliance of Order Issued by the Hon'ble National Green Tribunal, Eastern Zonal Bench, Kolkata dated 31st August, 2017-regarding.

- Ref :
- 1) Order of Hon'ble National Green Tribunal dated 31st August, 2017 in the matter of Subhas Datta vs State of West Bengal and others O.A. No. 136/2015/EZ & M.A.No.191/2017/EZ. Subhas Datta Vs State of West Bengal and others. O.A N. 134/2017/PB/2017/EZ Tribunal on its Vs State of West Bengal & others motion
 - 2) The Additional Principal Chief Conservator of Forests, Wildlife Memo No. 4401/WL/3R-87/2016 dated 20/09/2017
 - 3) The Chief Conservator of Forest & Field Director, Buxa Tiger Reserve Memo No. 717/285 Dated 20/09/2017
 - 4) The Superintendent of Police, Alipurduar Memo No. 2175/E/PA, dated 09.10.2017

This to inform you that Closure Notices have been served to 52 operators of Lodges, Hotels & Restaurant in compliance with the order of Hon'ble National Green Tribunal dated 31st August, 2017. A photocopy of letter received from the Superintendent of Police, Alipurduar vide memo No. 2175/E/PA, dated 09.10.2017 regarding serving of the notices by Kalchini PS and receipt copy of the notices are enclosed herewith.

This is for kind information.

Encl. : As above

[Signature]
Deputy Field Director
Buxa Tiger Reserve (East)

No. _____

Dated, Alipurduar Court, the _____ / _____ / 2017

Copy forwarded for information to:-

1. The Principal Chief Conservator of Forests (Wildlife), West Bengal
2. The Add. Principal Chief Conservator of Forests (Wildlife), West Bengal

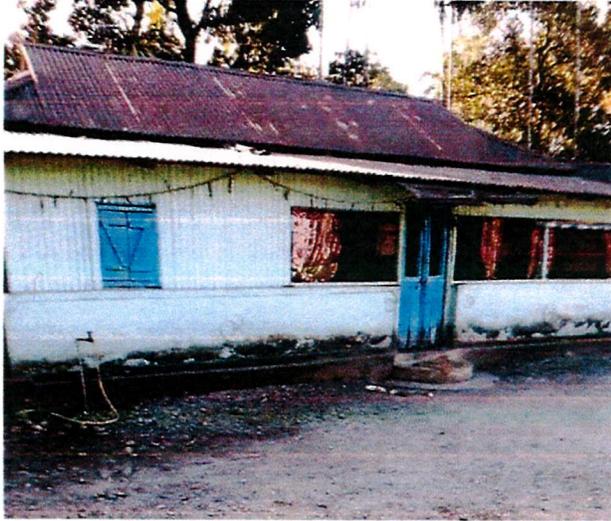


[Signature]
Deputy Field Director
Buxa Tiger Reserve (East)

Subj to: National Green Tribunal Order

[Handwritten initials]

Annexure- P1



(A-2)

ofc 28



GOVERNMENT OF WEST BENGAL

Directorate of Forests ,
Office of the Range Officer,
Jainti Range , B.T.R (E) Division
Jainti * Kalchini * Alipurduar .



No. : 10 / JNT - 28

Date : 17.01.2021

To

Umashankar Dubeey
c/o late Ram Saran Dubeey

Sub. : Unauthorised construction on Forest Land

This is to notify you that a permanent building /commercial establishment (Restaurant / Dhaba etc.) is under construction on the Forest land under Jainti Range , Buxa Tiger Reserve (East) Division's jurisdiction; in this connection you are hereby asked to report the following to the Office of the undersigned -

- (i) Whether you have any permission from legal authorities for construction of such permanent building or running such commercial establishment (Restaurant / Dhaba etc.)
- (ii) Have you obtained any permission from concerned Forest Department for making such permanent establishment abstracting the elephant corridor and Wildlife movement in close vicinity of Forest area.

This type of activities is punishable u/s 66A of IFA 1927. Eviction of encroachment from Government Forest Land.--(1) Encroachment of Government Forest Land shall be cognizable and non-bailable offence. Section 34A of Wildlife Protection Act 1972 & Section 2 of Forest (Conservation) Act, 1980 with Amendments Made in 1988 Restriction on the dereservation of forests or use of forest land for non-forest purpose.

Therefore, you are asked to reply the above with all relevant documents (if any) within seven (7) days from the date of issue of this letter to undersigned.

[Signature]
Range Officer, Jainti Range, B.T.R (E) Division

Date : 17.01.2021

No. : 10 / JNT - 28

Copy forwarded to :-

- i) The Deputy Field Director, Buxa Tiger Reserve (East) Division
- ii) The A.D.F.O. , Buxa Tiger Reserve (East) Division

[Signature]
Deputy Field Director, Buxa Tiger Reserve (East) Division

- 991 -

(A-2) R1

o/c (28)



GOVERNMENT OF WEST BENGAL

Directorate of Forests ,
Office of the Range Officer,
Jainti Range , B.T.R (E) Division
Jainti * Kalchini * Alipurduar .



No. : 10 / JNT - 28

Date : 17.01.2021

Remains: Letter no - 196/JNT-28 dt 13.05.2020

To

Kanchha Mangar
S/o late Rati Mangar of Jainti

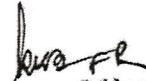
Sub. : Unauthorised construction on Forest Land

This is to notify you that a permanent building /commercial establishment (Restaurant / Dhaba etc.) is under construction on the Forest land under Jainti Range , Buxa Tiger Reserve (East) Division's jurisdiction; in this connection you are hereby asked to report the following to the Office of the undersigned -

- (i) Whether you have any permission from legal authorities for construction of such permanent building or running such commercial establishment (Restaurant / Dhaba etc.)
- (ii) Have you obtained any permission from concerned Forest Department for making such permanent establishment abstracting the elephant corridor and Wildlife movement in close vicinity of Forest area.

This type of activities is punishable u/s 66A of IFA 1927. Eviction of encroachment from Government Forest Land.—(1) Encroachment of Government Forest Land shall be cognizable and non-bailable offence. Section 34A of Wildlife Protection Act 1972 & Section 2 of Forest (Conservation) Act, 1980 with Amendments Made in 1988 Restriction on the dereservation of forests or use of forest land for non-forest purpose.

Therefore, you are asked to reply the above with all relevant documents (if any) within seven (7) days from the date of issue of this letter to undersigned.

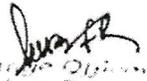

Range Officer,
Jainti Range,
B.T.R. (E) Division

Date : 17.01.2021

No. : 10 / JNT - 28

Copy forwarded to :-

- i) The Deputy Field Director, Buxa Tiger Reserve (East) Division
- ii) The A.D.F.O. , Buxa Tiger Reserve (East) Division


Range Officer,
Jainti Range,
B.T.R. (E) Division

-992-

"Annexure - R/4"

4-3



Government of West Bengal
Directorate of Forests,
Office of the Range officer,
Jainti Range, B.T.R (E) Division
Jainti * Kalchini * Alipurduar

No.: 425/SWT -28

Date.: / / ~~2014~~ 16/11/21

To
Niki Dhaba.....
P.O. = Jainti.....
P.S. = Kalchini.....
Dist. = Alipurduar.....

From.: The Range Officer,
Jainti Range.

Sub.: Unauthorized construction on forest land

It has come to the notice of the undersigned that one permanent building / commercial establishment (Restaurant / Dhaba etc.) has been constructed / running on forest land, in this connection you are hereby asked to report the following to the office of the undersigned -

- 1) Whether you have any permission from legal authorities for construction of such permanent building or running such commercial establishment (Restaurant / Dhaba etc.)
- 2) Have you obtained any permission from concerned Forest department for making such permanent establishment obstructing the elephant corridor and wild life movement in close vicinity of Forest .

Therefore, you are asked to reply the above with all relevant documents (if any) within 7 (Seven) days from the date of issue of this letter .


Range Officer
Jainti Range
B.T.R. (E) Division
Forest Range Officer,
Jainti Range.

No.: 425/SWT -28

Date.: / / ~~2014~~ 16/11/21

✓ Copy forwarded for information to reply to The Deputy Field Director, Buxa Tiger Reserve (East) Division for his kind information and taking necessary action .


Range Officer
Jainti Range
B.T.R. (E) Division
Forest Range Officer,
Jainti Range.

Government of West Bengal
Directorate of Forests,
Office of the Range officer,
Jainti Range, B.T.R (E) Division
Jainti * Kalchini * Alipurduar

No.: 426/ JNT - 28

Date: 1 / 16 / 11 / 21

To
Kanchha Mangra
P.O. Jainti
P.S. Kalchini
Dist. Alipurduar

From: The Range Officer,
Jainti Range.

Sub: Unauthorized construction on forest land

It has come to the notice of the undersigned that one permanent building / commercial establishment (Restaurant / Dhaba etc.) has been constructed / running on forest land. In this connection you are hereby asked to report the following to the office of the undersigned -

- 1) Whether you have any permission from legal authorities for construction of such permanent building or running such commercial establishment (Restaurant / Dhaba etc.)
- 2) Have you obtained any permission from concerned Forest department for making such permanent establishment obstructing the elephant corridor and wild life movement in close vicinity of Forest.

Therefore, you are asked to reply the above with all relevant documents (if any) within 7 (Seven) days from the date of issue of this letter.

[Signature]
Range Officer
Jainti Range
B.T.R. (E) Division
Forest Range Officer,
Jainti Range.

No.: 426 / - 28

Date: 1 / 16 / 11 / 21

✓ Copy forwarded for information to reply to The Deputy Field Director, Buxa Tiger Reserve (East) Division for his kind information and taking necessary action.

[Signature]
Range Officer
Jainti Range
B.T.R. (E) Division
Forest Range Officer,
Jainti Range.

- 994 -

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Government of West Bengal
Directorate of Forests,
Office of the Range officer,
Jainti Range, B.T.R (E) Division
Jainti * Kalchini * Alipurduar

No. : 427/5NT -28

Date : / / ~~2020~~ 16/11/21

To
.....Uma Sankar Dubey.....
.....P.O. Vill - Jainti.....
.....P.S. - Kalchini.....
.....Dist. - Alipurduar.....

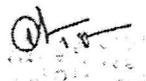
From . : The Range Officer,
Jainti Range .

Sub. : Unauthorized construction on forest land

It has come to the notice of the undersigned that one permanent building / commercial establishment (Restaurant / Dhaba etc.) has been constructed / running on forest land , in this connection you are hereby asked to report the following to the office of the undersigned -

- 1) Whether you have any permission from legal authorities for construction of such permanent building or running such commercial establishment (Restaurant / Dhaba etc.)
- 2) Have you obtained any permission from concerned Forest department for making such permanent establishment obstructing the elephant corridor and wild life movement in close vicinity of Forest .

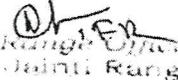
Therefore , you are asked to reply the above with all relevant documents (if any) within 7 (Seven) days from the date of issue of this letter .


Forest Range Officer,
Jainti Range.

No. : 427/ -28

Date : / / ~~2020~~ 16/11/21

✓ Copy forwarded for information to reply to The Deputy Field Director , Buxa Tiger Reserve (East) Division for his kind information and taking necessary action .


Jainti Range,
Forest Range Officer,
Jainti Range.

-995-

"Annexure - R/S"

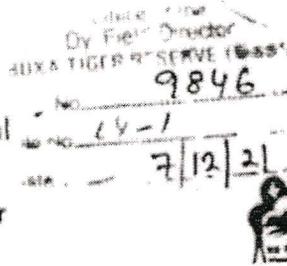
A-4



Government of West Bengal

Directorate of Forest
Office of the Range Officer
Jainti Range

P.O: Jainti Range, Dist: Alipurduar



Memo No: 454 /JNT-15

Dated: 26.11.2021

To
The Officer-in-charge
Kalchini Police Station
Alipurduar

Sub: FIR for resistance against legal action of Demolition of Illegal construction inside Buxa Tiger Reserve core area and Government Reserve Forest Land.

Sir,

This is to inform you that on today, 26/11/2021, at about 7.30 am in the morning I and my team reached the under-construction properties of 1. Sri Niki Thapa and others, 2. Sri Kancha Mangar and others, 3. Sri Umacharan Dubey and others, on a plot on the western bank of Jainty river in Jainty Village inside core area of Buxa Tiger Reserve (as per Wildlife Protection Act, 1972) and a Government Reserve Forest land (as per Indian Forest Act, 1927).

The said constructions are absolutely illegal and are in violation of section 26 (1), Indian Forest Act, 1927 and they are liable to demolition under section 26(1-A) of the Indian Forest Act, 1927, West Bengal amendment 1988. The constructions are also in violation of section 29 and 31 (non-bailable) of Wildlife (Protection) Act, 1972 read with section 51(1) of the said act.

The action has been by order of Deputy Field Director, Buxa Tiger Reserve (East) Division, vide memo no 2088/15-230 dated 24.11.2021 and had been communicated to the police department and general administration vide ref no Memo no 2089/15-230 dated 24.11.2021 of DFD, Buxa Tiger Reserve (East) Division and ref Memo no 425, 426, 427 JNT-28 dated 16.11.2021 of Range Officer, Jainty Range.

The concerned individuals claiming representation of ownership of the properties i.e. Sri Niki Thapa, Sri Subham Dubey and Sri Bikram Mangar had been served a notice demanding proof of legality 16.11.2021 vide ref Memo no 425, 426, 427 JNT-28 dated 16.11.2021 of Range Officer, Jainty Rang. The consequences of their failing to prove legality were clearly explained to them by the DFD, Buxa Tiger Reserve (East) Division. A second notice on 24.11.2021 vide ref Memo no 450, 451, 452 JNT-15 dated 24.11.2021 of Range Officer, Jainty Range was issued and I made efforts to deliver to the concerned individuals, but they refused to accept the notice and obstructed me in discharging public function.

Today, 26.11.2021 on reaching the spot of the illegal constructions of 1. Sri Niki Thapa and others, 2. Sri Kancha Mangar and others, 3. Sri Umacharan Dubey and others, I found the below named individuals along with another 50 to 60 persons approximately in an unlawful assembled armed with lathi etc. We tried to make them understand that the order was already communicated to the Concerned violators and general public is nothing to do in this matter. Then suddens some of the assembled people become furious and throwing stone at our vehicle and obstructed me and my team in discharging public functions. Some of the persons who instigated the mob could the known as

1. Suraj Kumar Oraon S/o Smt Bashi Oraon
2. Kalu Khan S/o Naimuddin Khan
3. Munna Chowhan resident of Cooch behar
5. Niki Thapa (Mangar) S/o Sabitri Mangar
6. Jagadish Ch Oraon S/o Bigu Oraon
7. Raja Mahato S/o Ramlal Mahato
8. Raja Barhi S/o Harilal Barhi
9. Mohon Chhetri S/o Gopinath Chhetri
10. Ram Rana Owner of Green Leaf homestay
11. Manashi Roy W/o Pradip Roy
12. Manoj Chowhan S/o Baliram Chowhan
13. Bijoy Dutta (Mintu) S/o Birendra Chandra Dutta
14. Vicky Thapa S/o Sarki Thapa
15. Subham Dubey S/o Uma Sankar Dubey
16. Pramila Kumari Mishra Dubey W/o Subham Dubey.

This is also hereby emphasized that the land where the illegal constructions have been build is classified as Tropical Moist Deciduous Forest. of which the Net Present value is quantified as 22-25 Lacs/ha for Moderately Dense Forests to 30-32 lacs/ha for Very Dense Forests(source: Revision of rates of NPV applicable for different class category of forests. Indian Institute of Forest Management. November 2014). The illegal constructions are seriously harming the forests and disrupting the pristine nature of the habitat.

Therefore it is requested that the matter may be viewed with utmost seriousness and suitable action be taken against the perpetrators named above, in the interest of Conservation and Protection of Forests and Wildlife and in turn ecosystem services of utmost necessity to the humankind.

You are requested to start a case under appropriate sections of law to nab those illegal perpetrators at the earliest.

R.K. E.R.
Range Officer
Jainti Range
B.T.R. (E) Division
Range Officer
Jainti Range

Memo No: 454 /JNT-15

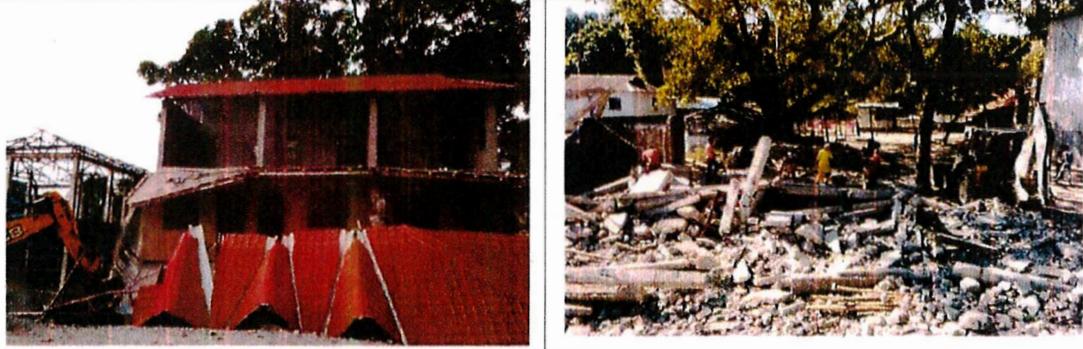
Dated: 26.11.2021

Copy forwarded for his kind information to.

✓ The Deputy Field Director, Buxa Tiger Reserve(East) Division

R.K. E.R.
Range Officer
Jainti Range
B.T.R. (E) Division
Range Officer
Jainti Range

Photographs of Pre & Post- Demolition of the three (3) Illegal Structures under construction

	PRE-DEMOLITION	POST- DEMOLITION
Structure 1		
Structure 2		
Structure 3		

Annexure - R/6

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Daily Newspaper - SANGBAD PRA

publication of the article - 09/12/

প্রশংসার বাসিন্দারা

জয়ন্তীতে বেআইনি নির্মাণ ভাঙতে অভিযানে বন দফতর



■ বেই বিতর্কিত রিস্ট ভাঙতে বন দফতর অভিযানে জয়ন্তীতে। —এলা মল

নিজস্ব মালিকানা, আলিপূরস্থ বন্য
বাড় প্রকল্পের জয়ন্তীতে অবৈধ নির্মাণ
ভাঙতে শুরু করল বন দফতর। বুধবার
জয়ন্তীতে তিনটি অবৈধ নির্মাণ ভাঙ
হয়েছে। এদিন সকাল তেরটে
প্রমবসীয়েই অবৈধ নির্মাণ ভাঙার
প্রতিবেদন করতে দেখা যায়।

প্রসঙ্গত, ১৫ নভেম্বর বন্য
প্রকল্পের জয়ন্তীতে অবৈধ নির্মাণ ভাঙতে
গেল প্রমবসীয়ে তাত খেতে গিয়ে
এসেছিল বন্য বাড় প্রকল্পের কর্মচারীরা।
সেদিন প্রমবসীনের রোবের মুখে পড়ে
কর্মচারীদের গিরে আসতে হয়। কিন্তু
বুধবার তেমন কোনও ঘটনা ঘটেনি।
বন্য বাড় প্রকল্পের চেইর অধিকর্তা
বুদ্ধরাজ শেখের বলেন, "এদিন
জয়ন্তীতে আমরা তিনটি অবৈধ নির্মাণ
ভাঙে গিয়েছি। কোনওভাবে কমান্ডে
অবৈধ নির্মাণ রাখতে দেওয়া হবে না।
এটা টিক বিশেষ কিছু কারণে আমরা
আজের দিন গিরে এসেছিলাম। কিন্তু
এদিন জেল পুলিশ ও প্রশাসনের
সহযোগিতা নিয়ে অবৈধ নির্মাণ ভাঙে
দেওয়া হয়েছে।" জানা গিয়েছে, এদিন
দুকায়েই ড্রেসিং মেশিন নিয়ে তিন
জন অবৈধ নির্মাণ ভাঙতে বন
কর্মচারী। এর আগে জয়ন্তীর মাথরণ

মাথরণের সঙ্গে বিবর্তি নিয়ে কথা
বলে রাখেন বন দফতরের
অধিকর্তিকরা। বলে মকালে অবৈধ
নির্মাণ ভাঙতে বন দফতরকে কোনও
কো পোতে হয়নি। প্রসঙ্গত, বন্য বাড়
প্রকল্প-সহ বিভিন্ন কমান্ডে
কর্মচারীদের জমিতে মেটা টাকা
বিনিয়োগ করে বিলাসবহুল হোটেল
রিস্ট বনাঙ্কন বইয়ে যেকে আসে।
এক শ্রেণির বকসবীর মূল্য, সামান্য
টাকার কর্মচারীদের জমি নিজ নিজে
সম্পূর্ণ বেআইনিভাবে এই কাজ করছে।
একশ্রেণির বকসবীর বন্য বাড় প্রকল্প
কর্তৃপক্ষ বিবর্তি নিয়ে সর্ব হওয়ার
উদবেষ্টিত অমান্য কমান্ডে এই
ধরনের পদক্ষেপ করতে সহন পাবে বন
দফতর বলে মনে করছে বিভিন্ন মহল।
এদিন বিবর্তি নিয়ে জয়ন্তীর শামেল
ভট্টাচার্য বলেন, "বাইরের এক শ্রেণির
বকসবীর প্রচুর টাকা ঢালে এই ধরনের
হোটেল, রিস্ট বনাঙ্কন এখানকার
মাথরণ নাগরিকরা নিবেধ করলেও
তারা শুনায়ে না। বলে বন দফতর
পদক্ষেপ করার ভালই হবে। তবে
এলাকার রোজগারের একমাত্র মাধ্যম
পুঁজি। এভাবে পর্যটনের যেন কোনও
ফরি না হয় সেটাও দেখতে হবে।"

হোম স্টে-র নামে লজ, জয়ন্তীতে বন দপ্তর গুঁড়িয়ে দিল ও নির্মাণ

অস্বাভাবিক জোতি ঘোষ

আলিপুরদুয়ার, ৮ ডিসেম্বর

মাত্র ৫ ঘণ্টার অভিযানে বঙ্গা বায় প্রকল্পের একেবারে কোর এলাকায় থাকা জয়ন্তীতে পরপর তিনটি নির্মীয়মাণ অবৈধ লজ বুলডোজার দিয়ে গুঁড়িয়ে দিল বন দপ্তর।

বন দপ্তরের কাছে অভিযোগ ছিল, হোম স্টে-র নাম করে জঙ্গলের নির্দিষ্ট এলাকায় নিয়ম-নীতির তোয়াক্কা না করেই দোতলা, তিনতলা অত্যাধুনিক লজ তৈরি হচ্ছিল। মাসখানেক আগেই বিষয়টি বন দপ্তরের নজরে আসে। এর পরই সেই লজগুলির বিরুদ্ধে পদক্ষেপ করার সিদ্ধান্ত নেওয়া হয়। ২৬ নভেম্বর বন দপ্তর লজগুলি ভেঙে ফেলতে গেলে এক শ্রেণির স্থানীয় মাতব্বর বাধা দেয়। সেই বাধায় বন দপ্তর সেই লজগুলি ভাঙতে পারেনি। ফলে সেদিন বেআইনি লজগুলি না ভেঙেই ফিরে আসে বন দপ্তর। তবে বন দপ্তরের কাছে বাধা দেওয়ার জন্য ১৬ জনের নামে ধানায় অভিযোগ করা হয়। এর পরই বন দপ্তর আইনি পথে এগোয়। তিন লজ-মালিকদের পরপর দুটি নোটিস দেওয়া হয়। কিন্তু বন দপ্তরের কথায় কর্ণপাতই করেনি লজগুলি।

১০ দিনেও অভিযুক্তরা নিজেদের লজ ভেঙে ফেলেনি। এর পর কড়া ব্যবস্থা নেওয়ার দিকে অগ্রসর হয়ে বন দপ্তর। বুধবার সকালে পুলিশ-প্রশাসনকে সঙ্গে নিয়ে বুলডোজার নিয়ে জয়ন্তীতে হানা দেন বন দপ্তরের আধিকারিক ও কর্মীরা। ছিলেন বঙ্গা বায় প্রকল্পের ফিল্ড ডিরেক্টর বৃন্দরাজ শেওয়া, ডিএফডি হরিশ-সহ অন্য আধিকারিকেরা। সকাল ৭টায় অভিযান শুরু হয়। বেলা ১১টার মধ্যে লজ ৩টি ভেঙে গুঁড়িয়ে দেওয়া হয়। ন্যূনতম বাধা দেওয়ার চেষ্টা করেনি কেউ। পরিবেশপ্রেমীদের একাংশ এদিন বন দপ্তরের সক্রিয়তাকে স্বাগত জানিয়েছেন।

উল্লেখ্য, ২০ বছরে বঙ্গা বায় প্রকল্পের ভেতর প্রথম কোনও অবৈধ নির্মাণ এভাবে ভাঙা হল। বন দপ্তরের तरফে পরিষ্কার বার্তা দেওয়া হয়েছে, ফের কোনও অবৈধ নির্মাণ তৈরির চেষ্টা হলে এভাবেই কড়া পদক্ষেপ করা হবে। জানা গেছে, গ্রিন ট্রাইবুনালের কড়া নির্দেশ রয়েছে। এদিকে, স্থানীয় মহলে খোঁজ নিয়ে জানা গেছে, শুধুমাত্র হোম স্টে-র নাম করে কার্যত বিনা বাধায় ২০ বছরে বঙ্গা, জলদাপাড়া, চিলাপাতা-সহ উত্তরবঙ্গের সর্বত্র লজ, রিসর্ট, হোটেল তৈরি হয়েছে পরিবেশ আইনের তোয়াক্কা না করেই।



জয়ন্তীতে ভাঙা হয়েছে লজ। ছবি: প্রতিবেদক

ভাঙা হল জয়ন্তীর অবৈধ নির্মাণ

আলিপুরদুয়ার, ৮ ডিসেম্বর : জয়ন্তীতে অবৈধ নির্মাণের বিরুদ্ধে এবার কড়া পদক্ষেপ করল বন দপ্তর। জয়ন্তী নদী ঘেঁষে গড়ে ওঠা একাধিক হোটেল, রিসর্ট বৃহবার বুলডোজার দিয়ে গুঁড়িয়ে দেওয়া হয়। এদিন অবশ্য বন দপ্তরকে আর বাধার সন্মুখীন হতে হয়নি। তবুও অপ্রীতিকর ঘটনা এড়াতে এদিন বিশাল পুলিশবাহিনী ছিল এলাকায়। ছিলেন বক্সা ব্যাট প্রকল্পের উচ্চপদস্থ বনকর্তারাও। বক্সা ব্যাট প্রকল্পের ক্ষেত্র অধিকর্তা (এফডি) বুদ্ধরাজ সেওয়া বলেন, 'জয়ন্তীতে অবৈধ নির্মাণ নিয়ে আমাদের কাছে অভিযোগ ছিল। এর আগে আমরা তা ভাঙতে গিয়ে বাধা পাই। তবে এদিন বেশ কয়েকটি অবৈধ নির্মাণ আমরা ভেঙে দিই। গোটা বিষয়টি রিপোর্ট আকারে রাজ্যকে জানানো হবে।'

গত ২৭ নভেম্বর জয়ন্তীর অবৈধ নির্মাণ ভাঙতে গিয়ে গ্রামবাসীর বাধার মুখে পড়তে হয়েছিল বন দপ্তরকে। বন দপ্তরের আধিকারিক ও কর্মীদের

ঘিরে ওইদিন বিক্ষোভ দেখিয়েছিলেন একাংশ বাসিন্দা। ফলে অবৈধ নির্মাণ না ভেঙেই সেখান থেকে চলে আসতে হয় বন দপ্তরকে। সেদিন যারা বাঁধা দিয়েছিল তাদের বিরুদ্ধেও কড়া পদক্ষেপও করে বন দপ্তর। মোট ১৬ জনের নামে থানায় এফআইআর দায়ের করা হয়। এরই মধ্যে জয়ন্তীর অবৈধ নির্মাণ নিয়ে গ্রিন ট্রাইবিউনালে মামলা করেন পরিবেশকর্মী সুভাষ দত্ত। ইতিমধ্যেই ওই মামলার একটি শুনানিও হয়েছে।



আর্থমুভার দিয়ে গুঁড়িয়ে দেওয়া হচ্ছে জয়ন্তীতে গড়ে ওঠা অবৈধ বহুতল।

আগামী জানুয়ারি মাসে মামলার পরবর্তী শুনানি রয়েছে। একদিকে জয়ন্তীতে অবৈধ নির্মাণ ভাঙতে গিয়ে গ্রামবাসীর বাধা, অপরদিকে গ্রিন ট্রাইবিউনালে মামলা- দুইয়ের চাপে কোণঠাসা হয়ে পড়ে বন দপ্তর। তাই বন দপ্তরের কাছেও জয়ন্তীর অবৈধ নির্মাণ ভাঙা চ্যালেঞ্জ হয়ে দাঁড়ায়। এরপরেই ব্লিপ্রিন্ট তৈরি করে বন দপ্তর। খোদ এফডি, ডিএফডি থেকে শুরু করে বন দপ্তরের উচ্চপদস্থ কর্মীরা ময়দানে নামেন।

বৃহবার বন দপ্তর একেবারে বুলডোজার, আর্থমুভার নিয়ে জয়ন্তীতে যায়। সঙ্গে ছিল বন দপ্তর ও পুলিশের বিশালবাহিনী। সকাল ৮টা থেকে শুরু হয় অভিযান। প্রায় দু-তিনতলা পাকা ধরগুলি মুহূর্তে ভেঙে গুঁড়িয়ে দেওয়া দেয়। নাম প্রকাশে অনিচ্ছুক জয়ন্তীর এক বাসিন্দা বলেন, 'এখানে যারা ওই বহুতলগুলি তৈরি করেছিল তারা বেশিরভাগই বাইরের। এদিন বন দপ্তর সেগুলি ভেঙে দেওয়ায় আমরা খুশি।'

বন দপ্তরের এক আধিকারিক বলেন, 'হোমস্টের নাম করেও অনেক বাইরের লোক সেখানে হোটেল বানিয়েছে। আমরা তার একটি রিপোর্ট তৈরি করছি। রিপোর্ট অনুযায়ী পরবর্তী পদক্ষেপ করা হবে।'

জয়ন্তীর অবৈধ নির্মাণ নিয়ে যিনি বারবার সরব হয়েছেন সেই পরিবেশকর্মী সুভাষ দত্ত এদিন বলেন, 'জয়ন্তীতে বন দপ্তর এদিন কী ধরনের নির্মাণ ভেঙেছে তা আগে খোঁজ নিয়ে দেখব।'

উত্তরবঙ্গ

উত্তরবঙ্গ সংবাদ ৯ ডিসেম্বর ২০২১ A



A resort being demolished on Wednesday. Picture by Anirban Choudhury

Illegal resorts on forest land demolished

OUR CORRESPONDENT *

Alipurduar: The forest department on Wednesday demolished three illegal private resorts which were coming up in the core area of the Buxa Tiger Reserve (BTR) in Alipurduar district.

According to sources, all these accommodations were raised on forest land. While construction of one of the resorts had finished, work was in progress on two other sites.

Earlier, on November 26, a team of foresters had been to the area that is on the bank of the Jainti river under the east division of the BTR. They, however, had to return as a section of people dwelling in adjoining areas resisted.

This made the department issue a notice to the owners of these private resorts to vacate the land within the next seven days.

“As they did not act on the notice, we went there today and demolished the establishments. Those were built on forest land within the core area of the forest which is a complete violation of the Indian Forest Act. It has been clearly mentioned that no such construction work can be carried out within a reserve forest area,” said Budhwaraj Sewa, the field director of the BTR.

Sources in the department mentioned that Subhash Datta, a Calcutta-based environmentalist, has already flagged the issue before the National Green Tribunal.

“Also, a status report of BTR has to be sent to the National Tiger Conservation Authority. That is why the demolition was necessary. Existence of such accommodations in the core area is unacceptable,” said a source.

Since morning, policemen,

along with foresters, were deployed on the spot to prevent any untoward incident. An excavator was engaged to pull down the structures. The drive continued till the evening and today, there was no resistance from the locals.

“We believe residents of adjoining areas will understand that the step was needed for conservation of nature and wildlife. The department is vigilant and is in the process of checking out the locations of all such accommodations which have come up in different locations across the forests of north Bengal. Any resort or lodge that has come up on forest land will be demolished. It has also been mentioned in the Centre’s and state’s policies on eco-tourism that the forest area has to be protected,” a senior forester said.

Name of Daily Newspaper – ANANDABAZAAR PATRIKA

Date of publication of the article – 09/12/2021

জঙ্গলে অভিযান

▶▶ কালচিনি: বক্সা ব্যাঘ্র প্রকল্পের সংরক্ষিত বনাঞ্চলের অন্তর্গত, কালচিনি ব্লকের জয়ন্তী নদীর ধারে কয়েকটি অবৈধ লজ নির্মাণের অভিযোগ ছিল। বুধবার বন দফতর অভিযান চালিয়ে সে সব ভেঙে দেয়। জয়ন্তী এলাকায় নদীর পাশে কয়েকটি দোতলা, তিন তলা লজ নির্মাণ করা হয়েছে। আরও কয়েকটি অবৈধ নির্মাণ করা হচ্ছিল বলে অভিযোগ। বক্সা ব্যাঘ্র প্রকল্পের ফিল্ড ডিরেক্টর বুধরাজ সেবা বলেন, “ভারতীয় বন আইন অনুযায়ী এ দিন সে সব অবৈধ নির্মাণ ভেঙে দেওয়া হয়েছে।” তিনি জানান, অভিযানে তিনটি অবৈধ লজ ভাঙা হয়েছে। তাঁর বক্তব্য, নোটিস দেওয়ার পরেও লজ মালিকেরা নিজেরা তা না ভাঙায়, প্রশাসন অবৈধ নির্মাণ ভেঙে দেয়।

Name of Daily Newspaper - DAINIK JAGRAN

Date of publication of article - 09/12/21

त लता ग नर बुजगा नग पुनरुत्थान विना जाइगा।

तीन अवैध घरों को तोड़ा गया

संवाद सूत्र, जयगांव: कालचीनी ब्लॉक के अंतर्गत जयंती रेंज में बुधवार को फिर एक बार अवैध निर्माण हटाने को लेकर अभियान चलाया गया।

इस दौरान मौके पर भारी संख्या में पुलिस की तैनाती की गई थी। ब्रक्शा वन विभाग के डीएफडी ईस्ट पी. हरीशच ने कहा कि इस जगह आज चलाए गए अभियान के दौरान तीन अवैध निर्माणों को तोड़ दिया गया।

अभियान में फ्रंट लाइन कर्मचारी और बीटीआर पूर्व के सभी रेंज अधिकारी ऑपरेशन का हिस्सा थे। साथ ही इस जगह सीसीएफ एवं एफडी बीटीआर अकिता भादुड़ा, डब्ल्यूबीएफएस गंबू लेपचा, डब्ल्यूबीएफएस एडीएफओ भी उपस्थित रहे। उन्होंने कहा कि इस

Dainik Jagran



टूटा मकान ● जागरण

अभियान के लिए जिला प्रशासन और एसपी अलीपुरद्वार की ओर से भी मदद की गई थी। इस तरह का अभियान आगामी दिनों में भी जारी रहेगा। अवैध निर्माणों के खिलाफ कार्रवाई की जाएगी।



Government of West Bengal
Directorate of Forests
Office of the Chief Conservator of Forests & Field Director,
Buxa Tiger Reserve
Alipurduar Court * Alipurduar * West Bengal - 736 122
☎ 03564-256333 (Office), 03564-255577 (Fax)
E-mail: fdbtrwb@gmail.com



Memo.No. 98 /28-87

Dated 17/01/2022

To

- 1) The Deputy Field Director,
Buxa Tiger Reserve (East) Division
- 2) The Deputy Field Director,
Buxa Tiger Reserve (West) Division

Sub: Monitoring of Illegal Constructions in the name of Homestays in Buxa Tiger Reserve.

Sir,

This is to state that on the basis of the thorough enquiry on the matter published on Uttar Banga Sambad on 16/11/2021, 03 illegal constructions at Jaiti were dismantled on 08/12/2021. Such structures were constructed years back but in a phase wise manner such big structures were renovated. With this in view, the undersigned directs to adopt all measures to monitor any illegal constructions in the name of Homestays or otherwise at Jaiti and elsewhere. Such illegal construction if noticed should be dealt strictly with the provision of Indian Forest Act, 1927.

Any movement of building materials such as brick, rods, cements, sand, pebbles, timbers etc should be thoroughly checked at the entrance gate both at Rajabhatkhawa and Hatipota. Necessary police help should be sought at the time of implementation of the above stated Act. Copies of this letter is to be circulated to all Range Officer for needful action.

The Range Officer should investigate any construction going on illegally & report to the respective Deputy Field Director accordingly well in time. A copy of this letter is to be circulated to all the Range Officer under your control.

Chief Conservator of Forests &
Field Director, Buxa Tiger Reserve

Memo.No. 98/28-87

Dated 17/01/2022

Copy forwarded for information to:

- 1) The Principal Chief Conservator of Forests, Wildlife & Chief Wildlife Warden, West Bengal
- 2) The Superintendent of Police, Alipurduar – with the request to inform respective Police Stations in this matter for rendering all necessary help to the Deputy Field Directors by way of sharing informations and at the time of implementation of the Act whenever needed.

Chief Conservator of Forests &
Field Director, Buxa Tiger Reserve



-1005-

Office of Adv Madhumita <office.advocate.madhumita@gmail.com>

Service of the Compliance Affidavit on behalf of the Respondent no.3 in O.A. No. 136 of 2015 EZ

1 message

Office of Adv Madhumita <office.advocate.madhumita@gmail.com>

Mon, Jan 24, 2022 at 4:14 PM

To: subhas datta <subhasdatta@rediffmail.com>

Cc: Madhumita Bhattacharjee <bhattacharjee.madhumita@gmail.com>, subratadaswbls@gmail.com

Dear sir,

Kindly find the attached compliance affidavit in the captioned subject matter.

--

With Regards

Office of Advocate Madhumita Bhattacharjee
212, Ansal Bhawan, 16 K.G. Marg,
New Delhi-110001
Telephone No. 011-43029802



compliance in 136-2015 EZ.pdf

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